

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 308

IA-2228/2023

In

IB-575(ND)/2021

IN THE MATTER OF:

M/s. State Bank Of India Through Reshma Mittal Petitioner/Applicant

Vs.

Rajesh Meena Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For Respondent :
For the P.G. : Mr. Yash Dhawan (Proxy)

ORDER

IA-2228/2023

The Resolution Professional seeks an adjournment on the ground of personal difficulty. The Objections filed by the Personal Guarantor are on record.

List the matter **on 17.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)